

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN-STARRED QUESTION No.201**  
TO BE ANSWERED ON 02.02.2018

**WORKING CONDITIONS OF ANGANWADI WORKERS/HELPERS**

201. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) the mechanism in place for monitoring the compliance of the order of the Union Government pertaining to the improvement in the working conditions and responsibilities of the Anganwadi Workers/helpers by the State Governments;
- b) the amount of remuneration/honorarium paid/being paid to them;
- c) whether the Government proposes to raise their remuneration/honorarium and being it at par with Government employees and if so, the details thereof;
- d) whether the Government has received any representation in this regard from any category including the Anganwadi workers; and
- e) if so, the details thereof and the action taken by the Government thereon?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) The Integrated Child Development Services (ICDS) Scheme [now renamed as Anganwadi Services under Umbrella ICDS Scheme] is a Centrally Sponsored Scheme which is implemented by the States/UTs. Government of India lay down the guidelines, release the funds and monitor implementation of the Scheme. The status of implementation of the scheme including the working conditions and responsibilities of field functionaries is reviewed from time to time especially at the time of consideration and approval of State/UT's Annual Programme Implementation Plans (APIPs), review meetings with the States/UTs and the inspection visits conducted by officials of the Ministry.
- (b) The Government of India presently pays monthly honorarium to the Anganwadi Workers (AWWs), AWWs of Mini-Anganwadis and Anganwadi Helpers (AWHs) @ Rs.3,000/-, Rs.2,250/- and Rs.1,500/- respectively in the prescribed cost sharing ratio with the States/UTs. The States/UTs are also paying additional honorarium to these functionaries from their own resources. The list of updated additional honoraria being paid by the respective States/UTs to the AWWs & AWHs is annexed.
- (c) No, Madam.
- (d) &(e) The Government of India has been receiving representations from various sources in this regard. Since implementation of the Scheme is done by the States/UTs, the demands raised by various organizations are sent to them for taking necessary action.

\*\*\*\*\*



**Annexure to Lok Sabha Unstarred Question No.201 for answer on 02.02.2018**

**Statement indicating additional monthly honorarium paid to AWWs/AWHs by the States/UTs from their own resources (as on 31.10.2017)**

S. No.	States/UTs	Additional honorarium given by States/UTs (In Rs.)	
		Anganwadi Workers (AWW)	Anganwadi Helper (AWH)
1.	Andaman & Nicobar	3000	2500
2.	Andhra Pradesh	1200	700
3.	Arunachal Pradesh	Nil	Nil
4.	Assam	1000	500
5.	Bihar	750	375
6.	Chandigarh	2000	1000
7.	Chhattisgarh	1000	500
8.	Dadra Nagar Heveli	1000	600
9.	Daman & Diu	1000	600
10.	Delhi	6678	3339
11.	Goa	3062-11937*	3000-6000
12.	Gujarat	1750	900
13.	Haryana	2500	2250
14.	Himachal Pradesh	1450	600
15.	Jammu & Kashmir	600	340
16.	Jharkhand	1400	700
17.	Karnataka	3000	2000
18.	Kerala	2000	2000
19.	Lakshdweep	1600	1000
20.	Madhya Pradesh	2000	1000
21.	Maharashtra	2000	1000
22.	Manipur	100	50
23.	Meghalaya	Nil	Nil
24.	Odisha	1000	500
25.	Puducherry	600	300
26.	Punjab	2600	1300
27.	Rajasthan	1724-1736*	1065
28.	Sikkim	2225	1500
29.	Uttarakhand	3000	1500
30.	West Bengal	1300	1300
31.	Uttar Pradesh	1000	500
32.	Nagaland	Nil	Nil
33.	Mizoram	Nil	Nil
34.	Tamilnadu	6750 (that includes pay-2500, GP-500, & DA-3750)	4275 (that includes pay-1500, GP-400, & DA-2375)
35.	Telangana	4000	3000
36.	Tripura	2865	1924

\* Depending on the qualification and number of years of service

\*\*\*\*\*

